

State	Location	State	Location
Jharkhand	5. Bokaro		14. Balasore
	6. Deoghar		15. Jajpur
	7. Dhanbad		16. Koraput (Jeypore)
	8. Jamshedpur		17. Sambalpur
Madhya Pradesh	9. Bhopal	Punjab	18. Amritsar
	10. Chhindwada	Tripura	19. Agartala
	11. Jabalpur	Uttar Pradesh	20. Agra
Nagaland	12. Kohima- Dimapur		21. Gorakhpur
			22. Meerut
Odisha	13. Angul		23. Varanasi

Law on data security breach

2789. SHRI TIRUCHI SIVA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government intends to introduce a legislation on data security breach in the light of recent security breach of around 6 lakh ATM cards, if so, the details thereof, if not, the reasons therefor; and

(b) whether there is any mechanism in place that mandates public disclosure when such security breach occurs, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY): (a) The Information Technology (IT) Act, 2000 provides adequate legal framework for data security breach. Section 43, Section 43 A, Section 72 and Section 72 A of the IT Act, 2000 provides for privacy and security of data in digital form. Further, payments systems including ATM's are governed by Reserve Bank of India Act, 1934 and the Payment and Settlement Systems Act, 2007 and regulations framed thereunder. Currently there is no proposal with the Government to introduce a new legislation for data protection in India.

(b) Banks are required to report cyber incidents to Reserve Bank of India. Further, banks also disclose major incidents to stock exchanges.

Privacy and data protection laws related to Aadhaar card

2790. SHRI SANJAY RAUT: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state: